

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P. No. 134/2021 in O.A. No. 941/2020

This the 5th day of August, 2021

(Through Video Conferencing)

Hon'ble Mr. R.N. Singh, Member (J) Hon'ble Mr. Mohd. Jamshed, Member (A)

Gyandeo Prasad, aged, S/o Sh. Ram Sarup Prasad, Working as Enquiry & Reservation Supervisor, Northern Railway, Delhi Division, R/o 335, Sector 21B, Faridabad (Har).

... Petitioner

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Sh. Hemendra Kumar, Additional Divisional Railway Manager/OP, Northern Railway, Delhi Division, DRM's Office, State Entry Road, New Delhi.

... Respondent

(By Advocate: Mr. Satpal Singh)

ORDER (ORAL)

Mr. R.N. Singh, Member (J):

At the outset, learned counsel for the petitioner submits that pursuant to the directions of this Tribunal, the respondents have passed the Revisionary Authority's order.

2. Mr. Satpal Singh, learned counsel for the respondent submits that to this effect, he has filed the compliance affidavit as well.



3. In view of aforesaid, the present CP is closed. Notices are discharged. The applicant shall be at liberty in accordance with law, if so advised.

(Mohd. Jamshed) Member (A) (R.N. Singh) Member (J)

Cc/ankit/dd